

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

24.

**C.P. (IB)/64(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES:

Janakalyan Sahakari Bank Limited  
Vs  
Yashyog Infrastructure & Development  
Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Shlok Parekh, Ld. Counsel for the Applicant present.
2. Registry is directed to issue Court Notice to the Respondent clearly indicating the next date of hearing. Respondent is directed to file its reply within a period of fifteen days after receipt of court notice and file proof of service.
3. List this matter for hearing on **29.04.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)